

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3596

ANSWERED ON:15.12.2011

AMENDMENTS IN AIBP

Solanki Shri Makhansingh;Virendra Kumar Shri

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government proposes to make amendments in the Accelerated Irrigation Benefit Programme (AIBP) rules/ guidelines during the 12th Five Year Plan;

(b) if so, the details thereof; and

(c) the manner in which the interests of the States having lower percentage of irrigated land is proposed to be safeguarded?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) & (b) The Union Government provides Central Assistance (CA) under Accelerated Irrigation Benefits Programme (AIBP) to the States as per guidelines for completion of ongoing projects.

The guidelines for AIBP funding are being revised from time to time in order to enhance the scope of funding as well as to allow special consideration for the regions lagging behind in development, which presently include north-eastern states, hilly states, drought prone and tribal areas, KBK districts of Orissa, states with lower irrigation development as compared to national average and districts identified under PM package for agrarian distressed districts.

(c) As per the last amendments to AIBP guidelines made in December 2006, the condition that an ongoing project has to be completed before inclusion of a new project under AIBP has been relaxed for projects benefitting states with lower irrigation development as compared to national average.